

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 1212
TO BE ANSWERED ON 24th JULY, 2017

MEASURES TO IMPROVE BALANCE OF TRADE

1212. DR. SUNIL BALIRAM GAIKWAD:

SHRI SUDHEER GUPTA:

KUNWAR HARIBANSH SINGH:

SHRI BIDYUT BARAN MAHATO:

SHRI GAJANAN KIRTIKAR:

SHRI T. RADHAKRISHNAN:

SHRI ASHOK SHANKARRAO CHAVAN:

SHRI KUNDARIYA MOHAN BHAI KALYANJI BHAI:

SHRI L.K. VAGHELA:

SHIR B. SRIRAMULU:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has noticed that some countries like China, Indonesia, Malaysia and Thailand dump their various type of products in India and if so, the details thereof country-wise along with the reaction of the Government thereto;
- (b) whether some Indian companies have filed applications with the Directorate General of Anti Dumping and Allied Duties (DGAD) for imposition of anti dumping duty on certain products including rubber items and if so, the details thereof along with the action taken by DGAD thereon product-wise;
- (c) the details of corrective measures taken/being taken by the Government to protect the domestic industry from the countries who indulge in dumping their products in India;
- (d) the details of India's trade deficit with China during the last three years and the current year along with the reaction of the Government thereto and the steps taken or being taken by the Government for balance of trade between India and China; and
- (e) whether the Government has developed an electronic dashboard for displaying foreign trade statistics online and if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

- (a) : Yes Madam. Based on the applications filed by the domestic industry (DI) for imposition of anti-dumping duty on imports from various countries including China PR, Indonesia, Malaysia, Thailand etc., Directorate General of Anti-

dumping & Allied Duties (DGAD) initiated anti-dumping investigations on imports from various countries. The details are as given below:

(as on 14.07.2017)

S.No.	Country	No. of Initiations since 01.01.2012
1.	China PR	62
2.	Indonesia	11
3.	Malaysia	11
4.	Thailand	10
5.	Other countries	129
Total		223

(b) & (c) : From time to time, DGAD receives applications from domestic producers for imposition of anti-dumping duty on various products. After detailed investigations, preliminary/final findings are issued by DGAD based on which, Department of Revenue imposes provisional/definitive anti-dumping duties. As on 14.7.2017, anti-dumping duty is in force in 141 cases (country wise-277 cases) and 54 more cases (country wise-131 cases) have been initiated.

Product category wise details of cases is given below:-

(as on 14.07.2017)

S.No.	Product Category	No. of cases in which duty is in force	No. of Cases initiated
1.	Chemical and Petrochemicals	67 (143)	30 (71)
2.	Electrical and electronic items and accessories	06 (09)	00 (00)
3.	Fibre Boards	03 (10)	01 (04)
4.	Fibres and Yarn	12 (25)	07 (26)
5.	Glass and Glassware	07 (12)	01 (02)
6.	Machinery Items	05 (09)	01 (01)
7.	Pharmaceutical	13 (14)	02 (02)
8.	Rubber or Plastic products	07 (09)	04 (08)
9.	Steel and other metals	17 (38)	03 (08)
10.	Other Products	04 (08)	05 (09)
	Total	141 (277)	54 (131)

Figures in bracket denote No. of cases country wise.

Note: In many cases, a single notification/investigation involves multiple countries.

(d) : Details of the trade deficit with China during the last three years and the current year upto April 2017 are given below:-

Bilateral Trade between India and China 2014-15 to 2016-17 and the current year

Value in US\$ Billion

S.No.	Financial Year	Trade Deficit with China
1.	2014-15	48.47
2.	2015-16	52.69

3.	2016-17	51.08
4.	2017-18 (April, 2017)*	4.92

(Source: DGCI&S) *Provisional

Efforts are being made to increase overall exports by diversifying the trade basket with emphasis on manufactured goods, services, resolution of market access issues and other non-tariff barriers. This is done through bilateral meetings and institutional dialogues. Indian exporters are encouraged to participate in major trade fairs in China to show-case Indian products.

Further, many measures have been taken to overcome the overall trade deficit. These include implementation of Merchandise Exports from India Scheme (MEIS) and Services Exports from India Scheme (SEIS), implementation of NiryatBandhu Scheme, Single Window Interface for Facilitating Trade (SWIFT) clearance project as part of 'Ease of doing Business', Interest Equalization Scheme in pre and post shipment credit, Special Advance Authorization Scheme, Trade Infrastructure for Export Promotion (TIES) Scheme etc.

(e) : The Foreign Trade Data Dashboard-Trade Analytics has been launched on 10.10.2016. It aims at providing easy access to India's export/import and balance of trade data in visual analytic format to all the stakeholders including public. It provides an overview of India's trade dynamics for last five years.
